

(c) whether Government have promised to give employment to the farmers whose lands have been acquired ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### **Accommodation Facilities to Retired Government Servants**

2288. **SHRI K. LAKKAPPA :** Will the Minister of **WORKS AND HOUSING** be pleased to state :

(a) the accommodation facilities, Government have provided to the retired Government servants ;

(b) whether they can share Government accommodation with the allottees of Government accommodation irrespective of pools of accommodation after retirement as they cannot pay exorbitant rent for a private accommodation ;

(c) if not, whether Government are aware that they are deprived of both the shelter as well as the ration card as a result thereof ;

(d) if so, what alternative arrangements Government propose for them ; and

(e) what are the relevant rules regarding sharing of Government accommodation by Government servants irrespective of pools of accommodation and also retired Government servants ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) The concession of ad hoc allotment of general

pool accommodation to the son, unmarried daughter and spouse of the retired Government servant is available subject to fulfilment of certain conditions.

(b) Yes, Sir.

(c) and (d). Does not arise.

(e) Retired Central Government servant can share the general pool accommodation allotted to the Central Government employees.

#### **Interpool Arrangement for allotment of Government Accommodation**

2289. **SHRI CHANDRADEO PRASAD VERMA :** Will the Minister of **WORKS AND HOUSING** be pleased to refer to the reply given to Unstarred question No. 2490, 26th July, 1982 regarding interpool arrangement for allotment of Government accommodation and state :

(a) whether the matter has fully received the attention of Government now ;

(b) if so, what arrangements has been made by Government for ad-hoc allotment of quarters to the wards of the retired Government servants who happened to belong to a different pool of accommodation ; and

(c) if not, what further steps has been taken by the Government to expedite the matter ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) Yes, Sir.

(b) and (c). The matter has been examined on the basis of the comments received from different Ministries/ Departments concerned. Most of these Departments have not agreed for